

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.8

New IA/5635/ND/2022 IN IB/251/ND/2020

IN THE MATTER OF:

M/s Indsao Infratech	...	Applicant
Versus		
M/s Mars Buildmart Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.11.2022

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Karan Gandhi, Proxy Counsel
FOR COC : Mr. Harshal Kumar, Adv.
For the Ex Directors of Corporate Debtor : Mr. Amit Tiwari, Adv.

ORDER

New IA/5635/ND/2022

Heard the submissions made by the Proxy Counsel for the RP. Having regard to the facts and circumstances, this Tribunal is of the view that the CoC which earlier proposed for liquidation has to examine whether that application for liquidation has to be pursued or not and to take appropriate steps regarding the said application to enable this Tribunal to consider the application filed under Section 12 (A) of the IBC, 2016.

Let the matter be fixed for hearing on **23.12.2022**.

-Sd-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

-Sd-

P.S.N. PRASAD,
MEMBER (JUDICIAL)